

**GOVERNMENT OF INDIA
MINISTRY OF MINES**

**LOK SABHA
STARRED QUESTION NO. *469
TO BE ANSWERED ON 06TH APRIL, 2017**

“Welfare Provisions under PMKKKY”

***469. DR. BHAGIRATH PRASAD:**

- (a) the estimated value of the minerals excavated from the tribal areas in the country during the last five years;
- (b) the percentage of the value of minerals provided for the welfare of the areas and people affected by the mineral related operations during the said period;
- (c) whether provisions under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) permit expenditure of certain percentage of the mineral income for the welfare of tribals and if so, the details thereof; and
- (d) the regulatory measures adopted by the Government to ensure the implementation of the said provisions?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL,
NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

- (a) to (d): A statement is laid on the table of the House.

THE STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 469 REGARDING WELFARE PROVISIONS UNDER PMKKKY RAISED BY DR. BHAGIRATH PRASAD, MEMBER OF PARLIAMENT FOR REPLY ON 06th APRIL, 2017.

(a) : The information on value of minerals excavated from the tribal area in the country is not maintained centrally. However, details of the value of minerals produced state-wise including the minerals excavated from tribal areas in the country during last five years are given as **ANNEXURE**.

(b): The Mines and Mineral (Development and Regulation) Act, 1957 (MMDR Act, 1957) was amended through the MMDR Amendment Act, 2015. One of the amendment provisions relates to introduction of section 9B which provides for the establishment of District Mineral Foundation (DMF) in any district affected by mining related operations. The object of the DMF is to work for the interest and benefit of persons and areas affected by mining related operations. The Minerals (Contribution to District Mineral Foundation) Rules, 2015 were framed under section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, to prescribe the rates of contribution to District Mineral Foundation (DMF) by holder of mining leases and prospecting licence-cum-mining lease. The said Rules have been notified in the Official Gazette on 17.09.2015. As per the said rules every holder of a mining lease or a prospecting licence-cum-mining lease shall, in addition to the royalty, pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount at the rate of-

(i) ten per cent (10%) of the royalty paid in terms of the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957 in respect of mining leases or, as the case may be, prospecting licence-cum-mining lease granted on or after 12th January, 2015; and

(ii) thirty per cent(30%) of the royalty paid in terms of the Second Schedule to the said Act in respect of mining leases granted before the 12th January, 2015. The amount notified as contribution to the DMF is directly collected by the State Governments and credited to the DMFs concerned.

(c): To facilitate synergy in implementation of DMF across the States, the Central Government has launched the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) with the objective of the welfare of areas and people affected by mining related operations, using the funds generated by DMF. Direction in this regard has been issued under Section 20A of MMDR Act on 16.09.2015 to all the States Governments/UTs to incorporate the PMKKKY into the rules framed by them for DMF.

At least 60% of the funds under DMF will be utilized for high priority areas like: (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) Sanitation. The rest of the funds will be utilized for the following: (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining districts.

Para-3 of the guidelines issued for PMKKKY provides for special provisions for Scheduled areas which read as under:

“The process to be adopted for utilization of DMF and PMKKKY funds in the scheduled areas shall be guided by the provisions contained in Article 244 read with Schedule V and Schedule VI to the Constitution relating to administration of the Scheduled Areas and Tribal Areas and the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.”

(d): To ensure implementation of the PMKKKY, the DMF Trust will prepare and maintain a website on which, inter-alia, the following information will be hosted and kept updated:-

- (i) Details of composition of the DMF/bodies of DMF (if any);
- (ii) List of areas and people affected by mining;
- (iii) Quarterly details of all contributions received from lessees and others;
- (iv) All meeting agenda, minutes and action taken reports (ATRs) of the DMF;
- (v) Annual Plans and budget, work orders, Annual Report;
- (vi) Online status of ongoing works – implementation status/progress of all the projects/programs; and
- (vii) Voluntary disclosures under RTI Act.

Further, the accounts of the DMF shall be audited every year by a chartered accountant appointed by the DMF, or in such other manner as the Government may specify, and the report thereof shall be placed in the public domain alongwith the Annual Report.

Every year, within three months from the date of closure of the financial year, the DMF Trust shall cause to prepare an Annual Report on its activities for the respective financial year and place it before the DMF. The Annual Report will be submitted to the Government within one month from the date of its approval by the DMF and will also be hosted on the website of the Foundation. The Annual Report of each Foundation shall be laid before the State Legislative Assembly.

Further, the Ministry of Mines is working on development of a national web portal for monitoring the implementation of the DMF/PMKKKY, including the usage of the funds.

**ANNEXURE REFERRED IN THE STATEMENT GIVEN AS REPLY TO LOK SABHA
STARRED QUESTION NO. 469 REGARDING WELFARE PROVISIONS UNDER PMKKKY
RAISED BY DR. BHAGIRATH PRASAD, MEMBER OF PARLIAMENT FOR REPLY ON
06TH APRIL, 2017**

STATE WISE VALUE OF THE MINERALS DURING LAST FIVE YEARS

(Excluding atomic, fuel and minor minerals)

(Value in Rs. 000)

State	2011-12	2012-13	2013-14	2014-15	2015-16 (P)
Andhra Pradesh	9647317	11559385	11789709	8069745	7608882
Assam	62585	98879	50378	172962	212382
Bihar	142686	223401	247877	119709	110293
Chhattisgarh	103689977	92634904	94430533	91671217	56686688
Goa	69960585	21425739	53420	44235	2189908
Gujarat	3649086	5276505	6155526	6691116	8669047
Himachal Pradesh	1196206	1692641	1663036	1969904	2115060
Jammu & Kashmir	34162	26917	26996	17986	152752
Jharkhand	22834914	23364164	26399910	25607134	18033634
Karnataka	40633972	44450030	58261085	63551874	44750576
Kerala	328786	315976	314334	379149	338309
Madhya Pradesh	12932260	14947731	17307658	18397277	15324527
Maharashtra	7961698	8703362	9789149	11405112	7927154
Meghalaya	1607232	2016961	2344472	2399582	2511989
Orissa	189145625	188276942	179701908	130693455	144839675
Rajasthan	51510422	67473388	67672651	71361208	79233680
Tamil Nadu	5460603	6001451	6242617	6817257	6217361
Telangana				4086095	4225108
Uttar Pradesh	514918	603901	711561	528484	396454
Uttaranchal	78943	79215	52962	69944	71683
West Bengal	300	82	134		
Total	521392277	489171574	483215916	444053445	401615162

(P): Provisional;

Source: MCDR returns

Note: This excludes 31 minerals declared as minor mineral vide notification dated 10.02.2015